

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**CP(IB)-1713(MB)/2018**

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **05.12.2018**

NAME OF THE PARTIES:

Hubegrop India Pvt. Ltd.  
v/s.  
JalramFlexo laminates (P) Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

**ORDER**

1. Ld. Counsel for the Petitioner is present. None present from the side of Corporate Debtor. It is a Sec. 9 Petition by the Operational Creditor for a debt of Rs. 1.17 crores.
2. As per the record the consent of the IRP is yet to be filed. Petitioner is directed to file the same on the next date of hearing.
3. Matter is adjourned to **28.01.2019**.

05.12.2018  
pvs

SD/-  
**M.K. SHRAWAT**  
**Member (Judicial)**